

bridge the funding gap of the airport project on the other hand, UDF is levied under Rule 89 of Aircraft Act, 1934. It is a revenue enhancing measure to ensure economic viability of airport operations so as to ensure that the airport operator gets a fair return on the Regulatory Asset Base (RAB). Hence, these fees are determined and levied separately.

(c) Airports Economic Regulatory Authority (AERA), an independent regulatory authority, while determining the Multi Year Tariff Proposal (MYTP) for the first five year control period (2009-2014), to be levied at Delhi and Mumbai airports, has determined, aeronautical tariffs including UDF. However, while determining the MYTP for these airports, AERA had reduced the amount of DF from the RAB. Airport Operator will not get any fair rate on return on those assets which have been funded through DF.

Effects of US departure from Afghanistan

1889. SHRI ANIL DESAI:

SHRI SANJAY RAUT:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether after the US departure from Afghanistan, India's interests are bound to suffer;
- (b) whether India figured in the US's post-pullout scheme of things;
- (c) if not, the reasons therefor; and
- (d) whether India would follow a foreign policy which serves its interests best and avoid biting off more than it can chew?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) The United States has said that it remains committed to maintaining an "enduring presence" in Afghanistan. The U.S. and Afghanistan are currently negotiating a Bilateral Security Agreement which will define numbers, mission mandate and other modalities for the US troops' presence in Afghanistan beyond 2014.

(b) and (c) India and the United States share a commitment to promote a stable, democratic, prosperous and independent Afghanistan. The two countries hold regular

consultations on the situation in Afghanistan, including in trilateral format with the Government of Afghanistan.

(d) Government is closely monitoring the evolving situation in Afghanistan and is in touch with various stakeholders, including the Government of Afghanistan, and other regional and international partners, to keep pace with developments pertaining to Afghanistan. India is also part of various international efforts for peace and stability in Afghanistan. Government will continue to take all necessary measures to safeguard India's interests in Afghanistan.

Killing of minor son of LTTE Chief

1890. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the pictures and report on the alleged cold-blooded killing of LTTE Chief V. Prabhakaran's minor son by the Sri Lankan army;

(b) if so, the details thereof and Government's reaction thereto;

(c) whether Government has taken any decision on the stand to be taken when Sri Lanka's human rights situation comes up for appraisal before the next session of the United Nations Human Rights Council (UNHRC); and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (d) Government has noted the recent tragic pictures put out by Channel 4.

Government has conveyed to the Government of Sri Lanka on a number of occasions, the need for independent and credible investigations to be conducted in respect of allegations of human rights violations and incidents involving loss of civilian life. This was reiterated at the Universal Periodic Review of Sri Lanka at the United Nations Human Rights Council (UNHRC) in Geneva in November, 2012.

As regards the draft resolution on Sri Lanka during the ongoing United Nations Human Rights Council (UNHRC) meeting in Geneva, Government's decision will